

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-06-2024 AT 10:30 AM**

CP(IB)No. 45/95/HDB/2024

AND

IA(IBC) 1080/2024 in CP(IB)No. 45/95/HDB/2024

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Indian Bank, S A M Branch - Koti

...Petitioner

AND

Mr. Pasupuleti Rithvik & M/s. Bevcon Wayors Pvt Ltd

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

CP(IB)No. 45/95/HDB/2024

Learned Counsel Ms Praneetha, for respondent appeared and stated that Vakalat has been filed and the report copy has not been served. Learned resolution professional who is present in the court is directed to serve the copy on the learned counsel. For objections to the Resolution Professional report shall be filed within 10 days. Matter adjourned to 25.06.2024.

IA(IBC) 1080/2024

Mr Chinnam Poorna Chandar Rao, Resolution Professional present physically. Learned Counsel Mr Rama Rao, for Resolution Professional present physically. Resolution Professional report filed and the same is taken on record. Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)